

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2010
CC 15615/2010

(From the judgment and order dated 21/05/2010 in WPC No. 12714/2009
of The HIGH COURT OF DELHI AT N. DELHI)

CENTRAL INFORMATION COMMISSION
VERSUS

Petitioner(s)

D.D.A
(With appln(s) for c/delay in filing SLP)

Respondent(s)

Date: 18/10/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE DR. JUSTICE B.S. CHAUHAN

For Petitioner(s) Mr. G.E. Vahanvati, AG
Mr. Rohit Sharma, Adv.
Mr. Devadatt Kamat, Adv.
Mrs Anil Katiyar, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

In the meanwhile, there shall be ad-interim ex parte stay in respect of Para 34 of the final judgment and order dated 21.5.2010 passed by the Hon'ble High Court of Delhi at New Delhi in Writ Petition (Civil) Bo.12714 of 2009 in so far as it relates to the power to constitute Benches by the Chief Information Commissioner.

Dasti service, in addition, is permitted.

[Usha Bhardwaj]
Court Master

[Savita Sainani]
Court Master